GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.694 TO BE ANSWERED ON 23RD JULY, 2021

QUALITY OF PACKED FOOD ITEMS

694. SHRI CHANDRA PRAKASH JOSHI: SHRI SANGAM LAL GUPTA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether requisite parameters are being followed to maintain the quality of packed food items, if so, the details thereof;
- (b) the manner in which such quality checks are being conducted;
- (c) the types of packed food products which do not qualify the necessary parameters as required by the regulations in place; and
- (d) the details of the action taken against the companies selling such faulty packed food items, State/UT-wise including Uttar Pradesh and Rajasthan?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a): Food Safety and Standards Authority of India has informed that the quality and safety parameters of food products have been prescribed under various Food Safety and Standards Regulations made under Food Safety and Standards (FSS) Act, 2006. FSS Act, 2006, Rules and Regulations made there under have been implemented throughout the country and are enforced by the Food Safety Departments of the States/UTs in order to ensure availability of safe and wholesome food in the country.

All Food Business Operators (FBO) doing any kind of food business as defined under Section 3 (1) (n) of the FSS Act, 2006 w.r.t the foods defined under Section 3 (1) (j) of FSS Act, 2006, have to comply with the provisions of FSS Act, 2006, Rules and Regulations made there under.

Further, Section 26 of the FSS Act, 2006 states that every food business operator shall ensure that the articles of food satisfy the requirements of this Act and the rules and regulations made there under at all stages of production, processing, import, distribution and sale within the businesses under his control. The liability of manufacturer has been fixed under Section 27 (1) of FSS Act, 2006, which states that the manufacturer or packer of an article of food shall be liable for such article of food if it does not meet the requirements of this Act and the rules and regulations made there under.

(b) & (c): The implementation and enforcement of provisions of FSS Act, 2006, Rules and Regulations made there under primarily lies with States/UTs.

To check the compliance of the provisions of FSS Act, 2006, Rules and Regulations made there under, regular surveillance, monitoring, inspections and random sampling of both packed and un-packed food products are carried out by food safety officers of States/UTs. The samples of food are sent for analysis in the food laboratories notified by FSSAI to ascertain its compliance. In cases where samples are found not conforming with the provisions of the Act and the Rules and Regulations made there under, penal action is initiated under the provisions of the FSS Act, 2006.

(d): As per details received from States/UTs, including Uttar Pradesh and Rajasthan, State/UT wise consolidated report on food samples analyzed, found non- conforming and action taken against the defaulting Food Business Operators for the year 2020-21 is enclosed at Annexure.

Annexure

State wise details of Samples analysed, found non-conforming and action taken for the year 2020-21

S.	Name of	No. of	No. of		n Conformir		Civil Cases			Criminal Cases		
No.	State/UT	Samples Analysed	Samples found non- conforming	Unsafe	Sub Standard	Labelling defects/ Misleading/ Miscellaneous	No. of Cases Launched	No. of Cases decided	Penalties Raised (Rs.)	No. of Cases Launched	No. of Cases decided	Penalties Raised (Rs.)
1	Andhra Pradesh	2329	383	45	168	170	223	291	2173000	31	8	75000
2	Arunachal Pradesh	169	15	1	4	10	1	15	173000	1	0	0
3	Assam	672	109	19	77	13	39	11	682000	2		0
4	Bihar	1224	144	66	26	52	100	55	615000	12	0	0
5	Chandigarh	292	32	6	18	8	42	54	740000	15	0	0
6	Chhattisgarh	834	165	32	92	41	246	163	3844000	28	0	0
7	Dadara& Nagar Haveli and Daman & Diu	75	1	0	1	0	11	11	38500	0	0	0
8	Delhi	1509	214	46	49	119	243	30	1294000	66	58	1470000
9	Goa	329	31	8	22	1	1	2	1742000	0	0	0
10	Gujarat	13284	1056	71	688	297	899	543	40041000	41	11	30001
11	Haryana	2596	696	97	363	236	651	481	5040028	103	1	500
12	Jammu & Kashmir	4094	871	48	443	380	1554	330	4595800	32	2	0
13	Karnataka	5217	319	77	101	141	151	21	168200	47	4	61100
14	Kerala	6971	1020	543	216	261	422	445	5914800	274	7	55000
15	Ladakh	0	0	0	0	0	18	18	174100	0	0	0
16	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0

17	Maharashtra	4733	874	227	527	120	911	307	9213800	795	80	26000
18	Manipur	235	19	17	1	1	4	5	240000	0	0	0
19	Meghalaya	48	0	0	0	0	0	0	0	0	0	0
20	Mizoram	23	2	0	1	1	0	0	0	0	0	0
21	Nagaland	60	1	0	1	0	0	0	0	0	0	0
22	Odisha	1037	272	53	164	55	131	96	679500	33	0	0
23	Puducherry	5	1	1	0	0	22	20	142000	0	0	0
24	Punjab	6721	873	77	582	214	966	972	15220500	64	7	103000
25	Rajasthan	7343	2054	339	1100	615	584	337	6963600	56	0	0
26	Tamil Nadu	10766	3443	1221	651	1571	1463	1368	16273500	557	235	4769500
27	Telangana	894	98	16	47	35	44	22	205000	14		
28	Tripura	17	6	1	4	1	0	0	0	0	0	0
29	Uttar Pradesh	20613	12479	1921	6513	4045	12514	7810	291410300	1486	72	483500
30	Uttarakhand	905	255	9	239	7	285	118	4101000	6	0	0
31	West Bengal	1067	116	73	30	13	18	7	233000	1	1	100000
	Total	94062	25549	5014	12128	8407	21543	13532	411917628	3664	486	7173601

total penalty 419091229